

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.4000 of 2017

Surendra Prasad Singh Son of late Indradeo Prasad Singh Resident of Village-
Kemra, P.S. Chebara, District- Sheikhpura, at Present Bye Pass Road, South-
2, LIC Office, Jamui Mahisauri, P.S. and District- Jamui.

... .. Petitioner/s

Versus

1. The State Of Bihar and Ors
2. The Director, Secondary Education , Bihar, Patna.
3. The Regional Deputy Director, Secondary Education Munger.
4. The District Magistrate, Jamui.
5. The District Programme Officer, Jamui.
6. The District Education Officer, Jamui.
7. The Block Education Officer, Block Barhat, Jamui.

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Satya Prakash Parasar, Advocate
For the Respondent/s : Mr.Madanjeet Singh- GP-20
with Mr. Arbind Kumar Singh, AC to GP-20

**CORAM: HONOURABLE MR. JUSTICE CHAKRADHARI SHARAN
SINGH**

ORAL ORDER

4 29-08-2019 This writ application has been filed seeking quashing
of the order dated 30.06.2015, passed by the Director, secondary
Education, Bihar, Patna, whereby the petitioner has been
dismissed from service on the ground that he had secured
appointment on the basis of fake and forged certificates in
respect of his educational qualification. It transpires that the
petitioner was given an opportunity to explain his conduct and
Inquiry Officer was appointed, who found the charge against the
petitioner proved in the departmental enquiry. Copy of the



enquiry report was made available to the petitioner and he was given an opportunity to file his second show cause dealing with the report of the Inquiry Officer.

2. It further transpires from the pleadings on record that the main allegation against the petitioner was of having joined the Government service of Assistant Teacher by producing forged documents. When the matter was taken up on 01.08.2018, a submission was made on behalf of the petitioner that he had filed certificates through his wife Kiran Lata Devi and that the disciplinary authority-cum Inquiry Officer had wrongly held that the petitioner was appointed on the basis of forged certificates. This Court by order dated 01.08.2018, had directed learned counsel for the petitioner to bring on record the certificates on the basis of which he was appointed in the service of Education Department. The said order has not been complied with by the petitioner.

3. In the aforesaid background, the impugned action of the respondents does not require any interference.

4. This application is, accordingly, dismissed.

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(Chakradhari Sharan Singh, J)

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